

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 123

IA(LB.C)/971(CH)2022, IA(I.B.C)/2192(CH)2023
IA(I.B.C)/2608(CH)2023, IA(I.B.C)/628(CH)2021
IA(I.B.C)/152(CH)2022, IA(I.B.C)/220(CH)2024
IA(I.B.C)/210(CH)2024, IA(I.B.C)/211(CH)2024
IA(I.B.C)/219(CH)2024, IA(I.B.C)/218(CH)2024
IA(I.B.C)/209(CH)2024, IA(I.B.C)/208(CH)2024
IA(LB.C)/217(CH)2024, IA(I.B.C)/223(CH)2024
IA(I.B.C)/224(CH)2024IA(I.B.C)/225(CH)2024
IA(I.B.C)/226(CH)2024, IA(I.B.C)/227(CH)2024
IA(I.B.C)/222(CH)2024, IA(I.B.C)/212(CH)2024

In
C.P. (IB)/375(CH)2018
(Admitted)

IN THE MATTER OF:
State Bank of India

...Petitioner-Operational Creditor

Versus

Jindal Medicot Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 33(1)(b)(i) to (iii) r/w Sec 33(3), 19(2), 60(5), 45(1),
43(1) r/w 44(1), 66(1), IBC 2016

Order delivered on 16.04.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 28.05.2024.

Sd/-
Court Officer